IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No. 109/Chd/Hry/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

Wavelength International, through its proprietor Ms. Tanvi Goel, Plot No. 475, EPIP, HSIDC, Sector 53, Kundali, Dist. Sonipat, Haryana 131 028.

...Petitioner

- Versus
- 1. The SRS Meditech Limited, having its registered office at Plot No. 8, Sector 5, Main Mathura Road, Ballabgarh 121 004, Haryana.
- Shri Syed Mazahir Aksar, Director SRS Meditech Limited, D 503, Omaxy Royal, Residency, Sector 44, Noida 201 301 U.P.
- Shri Zain Aksar, Director SRS Meditech Limited, D 503, Omaxy Royal, Residency, Sector 44, Noida 201 301 U.P.
- 4. Shri Singraj Singh, Director SRS Meditech Limited, D 503, Omaxy Royal, H. No. 45, Atta Gunpura PS Dhankaur, Greater Noida 201 301 U.P.Respondents

Order delivered on: 09.11.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member (Judicial)

For the petitioner : 1. Mr. Ravi Verma, Advocate.

2. Mr. R.K. Bharani, Advocate.

ORDER (Oral)

After arguing the case for some time, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition due to some technical defect with liberty to file fresh petition on the same cause of action. Dismissed as withdrawn with liberty aforesaid.

(Justice R.P. Nagrath) Member (Judicial)

November 09, 2017